

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 128**  
**(IB)-169(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Ltd. .... Applicant/petitioner  
v.  
Magad Rewaltors Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 21.11.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	Ms. Kiran Sharma, CS with Mr. Akshit Kapur & Mr. Jatin Gulyani, Advs.
For the Skyville RWA	Mr. Alok Kr. Aggarwal , Ms. Pavni Poddar & Ms. Anushruti, Advs.
For Applicants (Home Buyers)	Mr. Gaurav Mitra, Ms. Megha Choubey, Mr. Wishvesh Ranjan & Mr. Apoorv Agarwal, Advs.
For CA-2511(PB)/2019	Mr. Mercy Hussain & Ms. Vandana, Advs.

**ORDER**

List with CP. No. (IB)-1083(PB)/2018.

21.11.2019  
Ritu Sharma